supply of gas to 3 MW Ramgarh Gas Thermal Power Project likely to be held in April-May,

Written Answers

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI SHANKARANAND): (a) to (c) Raiasthan State Electricity Board have not signed the Gas Supply Contract, because of which consequential activities such as laying of gas pipelines, etc., have not been undertaken.

Hiring of Lawyers

- 1017. SHRI N. E. BALARAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) what are the details relating to hiring of lawyers for the legal case being fought by M/s Gas Authority of India Limited against the Consortium led by M/s Spie Capag in France;
- (b) what are the details of the contract which has been entered into by M/s Gas Authority of India Limited with the lawyers?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI SHANKARANAND): (a) and (b) In May, 1990, Gas Authority of India Ltd. in consultation with the Indian Embassy at Paris, engaged M/s. Clifford Chance an International Law firm to contest the case against the Consortium led by M/s. Spie Capag in France.

Awarding of Supply Order to Engineers India Ltd.

- 1018. SHRI RAM AWADHESH SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) What are the jobs undertaken by the Engineers India Limited;
- (b) whether it is a fact that heavy purchase of supply has been awarded to this company in Rourkela modernisation project even though it does not produce a single nut or pin;

(c) whether it is also a fact that Engineers India Limited would also work as a middle supplying agent; and

to Questions

(d) if so, what are the reasons for not awarding the job to a manufacturing company or trading company?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI SHANKARANAND): (a) The Engineers India Limited (EEL) provides engineering consultancy services and project management services in respect of petroleum, chemicals, petrochemicals, ocean engineering and other related industrial projects etc.

- (b) According to the EIL, they have not been awarded any work in Rourkela modernisation project.
 - (c) and (d) Do not arise.

LPG Connections on the Recommendations of Members of Parliament

- SHRI MOHINDER **SINGH** 1019. LATHER: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Government are aware that LPG (domestic) connections sanctioned on MPs. recommendations are handed over by oil companies to some other persons who claim to be personal Assistants of some other M.Ps.;
- (b) whether Government have received complaints that LPG (domestic) connections sanctioned on the recommendations of M.Ps. in the 1st week of December, 1991 vide letter No. 79/BPC dated 3-12-92 and other similar gas connections sanctioned on M.Ps. recommendations and despatched on 16-12-91 vide No. 4248-4253 were handed over to some unauthorised persons;
- (c) whether Government are aware that a gang is operating with the connivance of officers of oil companies, especially in the BPC, to sell these connections in black market;